

NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 23/01/2018 AT 10.30 AM

NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/01/2010 AT 10:50 TM		
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL		
APPLICATION NUMBER	:	
PETITION NUMBER	: CP/515/IB/2017	
NAME OF THE TRANSFEROR	: C.V MADHUSUDHANA	N
NAME OF THE TRANSFERRE	: SUMMER INDIA TEXT STATE BANK OF INDIA	
UNDER SECTION	: 7 RULE 4	
S.No. Name (in Capital)	Represented by	Signature
CV, Man husinhan	in Prehson	
MR. RAGHAVACHORZ FUE PJ SKIGANESH	For corporte Deldo	P189.C

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ORDER

RP in person present. Counsel for General Manager Viz., Mr. S.S. Prabakharan present and has given an undertaking that in case the Auditor appointed by the RP visits the Registered Office of the Corporate Debtor, he will be allowed to inspect the physical record and 'e' record data maintained by the Corporate Debtor. Counsel for Respondent is also directed to file reply. Matter is posted for arguments.

The RP has submitted that CoC has also decided to appoint security guards for the purpose of protection of the assets of the Corporate Debtor. The RP further submitted that 19 guards have been appointed in order to protect the property of the Corporate Debtor in additition to the guards who are already engaged by the Corporate Debtor. The Counsel for the Respondent is also directed to seek instructions in relation to the resolution that came to be passed by the CoC in its 3rd meeting that pertains to the replacement of guards appointed by the Corporate Debtor. Counsel for Respondent is directed to seek instructions on this issue within one week and to inform the RP accordingly. Put up on 07.02.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)